

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 146

COMP.APPL/104(CH)2023
And
CP/17(CH)2023

IN THE MATTER OF:

Shailja Thapa

...

Petitioner

Versus

Mukta Chadha

...

Respondent

Under Section: 241(1), CA 2013

Rule: 11, NCLT Rules 2016

Order delivered on 26.04.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 05.07.2024.

Sd/-
Court Officer